

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

14. C.P.(IB)-759(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.11.2022**

NAME OF THE PARTIES: ASSET RECONSTRUCTION COMPANY (INDIA)
LIMITED

Vs.

VIJAY GROUP HOUSING PRIVATE LIMITED

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner, Ms. Aparna Wagle and counsel for the Corporate Debtor, Mr. Rajeev Mahunta, Mr. Vaibhav Mahajan and Mr. Nikhil Aswani are present through virtual hearing.

C.P. 759/2022

Counsel appearing on both sides brought to the notice of this Bench that the Corporate Debtor is already undergoing CIRP before Court-II in another Company Petition bearing no. 862 of 2019 vide admission order dated 30.09.2022.

In view of the above admission order, the present Company Petition becomes **infructuous and disposed of** as well as all pending applications, if any, granting liberty to the Financial Creditor to put forth their claim before the IRP subject to limitation.

Sd/-

ANURADHA SANJAY BHATIA
Member (Technical)

--Rajeev--

Sd/-

H. V. SUBBA RAO
Member (Judicial)